

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 759 of 2019

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Shobhnath Sahu ----- Petitioner

Versus

The State of Jharkhand & Anr. -- --- Opp. Parties

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
Through Video Conferencing

For the Petitioner : Mr. Manoj Tandon, Adv.
For the State : Mr. Ashok Kumar Yadav, G.A.-I

07/10.09.2021 Mr. Manoj Tandon, learned counsel for the petitioner submits that despite dismissal of L.P.A. No.27/2019 on 13.01.2020, the promotional benefits granted to the petitioner w.e.f. 13.02.1992 have not been restored despite the fact that the order for cancellation of such promotion and pay scale dated 29th March 2010 was quashed by the Writ Court vide the order under offence. Instead, notional promotion has been granted by a reasoned order at Annexure-B to the show-cause dated 9th September 2021 from 4th May 1987 in purported compliance of the order.

Learned counsel for the State Mr. Ashok Kumar Yadav prays for one indulgence to deliberate over the matter with the concerned officials/opposite parties and come back with appropriate response.

As prayed for, matter be listed on 24th September 2021.

(Aparesh Kumar Singh, J.)

Shamim/